

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1227/2020

This the 15th day of December, 2020



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nazia Begum Aged 35 years, W/o Ishrat Manir, R/o Village Trankhal Tehsil Kahara District Doda At present posted as Teacher in Government Middle School, Gorkha Nagar Jammu.

.....Applicant

(Advocate: Mr. Z.A. Mughal)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Education Department, Civil Secretariat, Jammu-180001.
2. Director School Education, Jammu-181205.
3. Chief Education Officer, Jammu-18001.
4. Zonal Education officer, Gandhi Nagar, Jammu-180004.
5. Head Master Govt. Boys High School, Rangpur, Malana Zone R S Pura District Jammu.

.....Respondents

(Advocate: Mr. Sudesh Magotra, 1st Deputy Advocate General)

O R D E R

[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



Learned counsel for the applicant submitted that the O.A may be disposed of by directing the respondents to consider the legal notice sent to the respondents as representation of the applicant and decide the same within a stipulated timeframe.

2. Looking into the limited relief sought by the applicant, O.A. is disposed of with direction to the respondents to consider the legal notice (Annexure A-3) as representation of the applicant and dispose it of by passing a reasoned and speaking order under intimation to the applicant within a period of one month from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun